

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 618/92
T. A. No.

-199

DATE OF DECISION 9.3.93

V Madhusoodhana Sarma _____ Applicant (s)

Mr. MR Rajendran Nair _____ Advocate for the Applicant (s)

Versus

Sub-Divisional Officer Telegraphs Respondent (s)
Cherthala and 2 others.

Mr. P Sankarankutty Nair, ACGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. SP Mukerji

Vice Chairman

The Hon'ble Mr. AV Haridasan

Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

SHRI SP MUKERJI, HON'BLE VICE CHAIRMAN

We have heard the learned counsel for both the parties and gone through the documents on this application in which the applicant has sought re-engagement and regularisation on the basis of his previous casual service between 27.3.78 and 1.4.81. Since this casual service has been prior to the imposition of the ban, we feel that the applicant deserves consideration. In the counter affidavit the respondents have stated that the applicant has failed to produce any documentary proof in respect of his past casual service except Annexure-I which is a certificate given by Shri V Sukumaran, Lineman, Telephones, Shertallay dated 1.9.91.

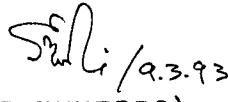
2. The learned counsel for the applicant during the course of the arguments stated that the applicant will be satisfied if this application is disposed of with appropriate

direction to R.1 for disposal of his representations at Annexure 2 dated 28.9.91 and Annexure-2 A dated 17.12.91. The original of the representation was submitted to the Ist respondent in Malayalam.

3. In the above light, we dispose of the application with the direction to R.1 to dispose of the representations of the applicant dated 28.9.91 and dated 17.12.91 in accordance with law and after verifying the casual service as averred by the applicant in the representations. This should be done within a period of two months from the date of communication of this order and the decision communicated to the applicant. No order as to costs.



(AV HARIDASAN)
Judicial Member



SP MUKERJI
Vice Chairman

9.3.93